DETAILED PUBLIC STATEMENT

For the attention of the Equity Shareholders of

CHPL INDUSTRIES LIMITED

CIN: L65921TG1989PLC010151

Regd Office: Shop No. 2 (AMCO), Budha Bhavanam, MCH Complex, M G Road, Secunderabad - 500003; Tel : 040-27542651; e-mail : chplindustries@gmail.com

Open Offer for Acquisition of upto 7,92,113 Equity Shares from shareholders of CHPL Industries Limited ("the Target Company") by Mrs Rashmi Ravi Sharma, Mr. Sanjaykumar Rameshbhai Bhalani and Mr. Jignesh B. Rajpara ("Acquirers")

This Detailed Public Statement ("**DPS**") is being issued by **Arihant Capital Markets Limited**, the Manager to the Offer ("**Manager**") on behalf of **Mrs Rashmi Ravi Sharma, Mr. Sanjaykumar Rameshbhai Bhalani and Mr. Jignesh B Rajpara** (hereinafter collectively referred to as "**the Acquirers**") in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI SAST Regulations**") pursuant to the Public Announcement filed on March 4, 2016 with the BSE Limited ("**BSE**") / Ahmedabad Stock Exchange Limited ("**ASE**") / the Target Company and on March 8, 2016 with Securities and Exchange Board of India (SEBI) in terms of Regulation 3(1) and 4 of the SEBI SAST Regulations.

I. DETAILS OF ACQUIRERS, TARGET COMPANY AND THE OFFER

(A) Acquirers

(a) The Offer is being made by Mrs Rashmi Ravi Sharma, Mr. Sanjaykumar Rameshbhai Bhalani and Mr. Jignesh B Rajpara.

Mrs. Rashmi Ravi Sharma (Acquirer 1)

Mrs. Rashmi Ravi Sharma, aged about 32 years, is residing at C-601 Shalom Garden CHS, 100 Feet Road, Near Cinemax, Mira Road, Dist Thane – 401107; Tel +91-7045358534; e-mail : rashmiparmar0123@gmail.com. Mrs. Sharma, a Commerce Graduate from Mumbai University is a first generation entrepreneur with a decade of experience in trading of textiles and garments and its allied products. She has also promoted a private limited Company Blaster Multi Trading Private Limited having its main objects of dealing in diverse product range viz. textiles, food items, tea etc. This Company has been incorporated in the year 2013 and is yet to commence any business operations.

As on date, Mrs. Sharma does not hold any position in the Board of Directors of any listed company. She holds 6,25,000 Equity Shares in the Target Company constituting 20.51% of its paid-up capital. Save for this and the Equity Shares proposed to be acquired under the Share Purchase Agreement (SPA), Mrs. Rashmi Sharma does not hold any Equity Shares in the Target Company.

Mr. Vijay Mutha, Chartered Accountant, Proprietor, Vijay Mutha & Co., having their office at B-4, Shantiganga Apartment, Opp Railway Station, Bhayander East, Dist. Thane 401105, (Membership No. 39544); Tel: 022-28043131; has certified vide their certificate dated February 29, 2016 that the net worth of Mrs Rashmi Ravi Sharma as on February 29, 2016 is Rs. 87,07,600/- (Rupees Eighty Seven Lakhs Seven Thousand Six Hundred only) and that she has sufficient liquid assets as on date to fulfill the monetary obligations under this Open Offer.

Mr. Sanjaykumar Rameshbhai Bhalani (Acquirer 2)

Mr. Sanjaykumar Bhalani, aged about 27 years, is resident of B-7 Laxmannagar Society, Punagam, TA-Choryasi, Surat – 394210; Tel : +91-9879858902; e-mail : sanjaybhalani2143@gmail.com. Mr. Bhalani, non-matriculate, has active interests in real estate and infrastructure sectors. He is actively working on projects for development of projects in Surat and Bardoli.

Save for the Equity Shares proposed to be acquired under the SPA, Mr. Bhalani does not hold any Equity Shares in the Target Company

Mr. Bhalani does not hold any position in the Board of Directors of any listed company. Further, he does not hold any whole-time directorship in any of the Companies.

M/s K N Sheladiya & Co., Chartered Accountants, having their office at A-411, Yash Plaza Opp Dhana Mill, Varachha Road, Surat – 395006; (Membership No. 155974), Tel: +91-9824630817; email:kaushiksheladiya@yahoo.in has certified vide their certificate dated February 29, 2016 that the net worth of Mr. Sanjaykumar Rameshbhai Bhalani as on February 29, 2016 is Rs. 14,97,576/- (Rupees Fourteen Lakhs Ninety Seven Thousand Five Hundred Seventy Six only) and that he has sufficient liquid assets as on date to fulfill the monetary obligations under this Open Offer

Mr. Jignesh B Rajpara (Acquirer 3)

Mr. Jignesh Rajpara, aged about 30 years, is resident of A-404 Madhav Palace, Satelight Road, Motavarachha, Chorasi, Surat – 394101; Tel +91-9377558861; e-mail : urvajignesh777@gmail.com. Mr. Rajpara, a matriculate, belong to a family having interests in real estate and infrastructure. He is presently working on projects in partnership for development of projects in and around Surat.

Save for the Equity Shares proposed to be acquired under the SPA, Mr. Rajpara does not hold any Equity Shares in the Target Company

Mr. Rajpara does not hold any position in the Board of Directors of any listed company. Further, he does not hold any whole-time directorship in any of the Companies.

M/s M Sojitra & Associates, Chartered Accountants, having their office at 608/609 6th floor, APMC Building, Krushi Bazar, Sahara Gate, Ring Road, Surat – 395002; (Membership No. 136187), Tel: 0261-3004742; email:msojitraassociates@gmail.com has certified vide their certificate dated February 29, 2016 that the net worth of Mr. Jignesh Bhupatbhai Rajpara as on February 29, 2016 is Rs. 17,34,394/- (Rupees Seventeen Lakhs Thirty Four Thousand Three Hundred Ninety Four only) and that he has sufficient liquid assets as on date to fulfill the monetary obligations under this Open Offer

(b) The Acquirers have not been prohibited by the Securities and Exchange Board of India (hereinafter referred to as "SEBI") from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992 (hereinafter referred to as "SEBI Act") or under any of the Regulations made under the SEBI Act.

(c) The Acquirers do not belong to any group.

(B) Details of Sellers

(a) The Acquirers have entered into Share Purchase Agreement on March 4, 2016 to acquire in aggregate 9,22,608 Equity Shares ("**Sale Shares**") having face value of Rs.10/- each constituting 30.28% of the paid-up equity and voting share capital of the Target Company with the following persons forming part of the Promoter Group of the Target Company ("**Sellers**") at a price of Re. 1/- per fully paid-up Equity Share ("**Negotiated Price**") :

Sr. No	Name & Residential Address of the sellers	Shareholding	% to paid-up Equity
1	A V K S Prasad H No. 6-1-284/4 Padmarao Nagar Secunderabad – 500 025	1,31,406	4.31
2	B N Sistla Flat No. 201, Dinesh Apartments Padmarao Nagar Secunderabad – 500 025	3,23,261	10.61
3	S K Pathki 110 Hyderbasthi (New) Secunderabad – 500 003	4,67,941	15.36
		9,22,608	30.28

The pre and post-transaction shareholding of the Sellers in the Target Company would be as under :

Name	Details of shares/voting rights held by the selling shareholders			
	Pre-transaction		Post-transaction	
	No. of Shares	%	No. of Shares	%
A V K S Prasad	1,31,406	4.31	-	-
S K Pathki	4,70,541	15.44	2,600	0.09
B N Sistla	3,37,401	11.07	14,140	0.46
	9,39,348	**50.65**	**16,740**	**0.55**

(b) The sellers form part of the promoter group of the Target Company.

(c) The sellers have not been prohibited by SEBI from dealing in securities, in terms of direction under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.

(C) Target Company

(a) The Target Company was incorporated as a Private Limited Company in the name of Creative Hire Purchase & Leasing Company Private Limited under the Companies Act, 1956 on June 21, 1989 with the Registrar of Companies, Andhra Pradesh. Pursuant to Special Resolution passed on April 22, 1992, the Target Company was converted into public limited company and fresh Certificate of Incorporation consequent to the conversion under Section 31/44 of the Companies Act, 1956 was obtained on June 18, 1992 from the Asst. Registrar of Companies, Andhra Pradesh. The name of the Target Company was changed to CHPL Finance Limited and a fresh Certificate of Incorporation consequent to change of name was issued by the Registrar of Companies, Andhra Pradesh. The name of the Target Company was again changed to the present one i.e. CHPL Industries Limited and fresh Certificate of Incorporation consequent to change of name was issued by the Registrar of Companies, Andhra Pradesh on May 29, 1998.

(b) The Target Company is promoted by Mr. A V K S Prasad, Mr S K Pathki and Mr. B N Sistla. There have been no merger/de-merger / spin off during the last 3 years involving the Target Company

(c) The Equity Shares of CHPL Industries Limited are listed at BSE and ASE. The Target Company has entered into agreement for dematerialization of shares with CDSL and NSDL. The ISIN Number allotted to the company is INE714Q01014. There has been no trading in the Equity Shares of the Target Company in BSE. As per the information available, there have been no trading in the scrips of the Target Company on ASE since last one year.

(d) Based on the parameters set out in the Regulation 2(j) of SEBI SAST Regulations, the Equity Shares of the Target Company are infrequently traded.

(e) The brief audited financial information of the Target Company for the last 3 years are as follows :

(Rs. in lacs)

Particulars	31/03/2015	31/03/2014	31/03/2013
Total Income	26.66	93.44	-
(Loss) / Profit After Tax	0.19	9.11	-
EPS (Rs.)	0.01	0.30	-
Networth	41.60	35.83	(22.61)

(D) Details of the Offer

(a) This open offer is being made pursuant to Regulation 3(1) and 4 of the SEBI SAST Regulations as aforesaid, to the public equity shareholders of CHPL Industries Limited by Mrs Rashmi Ravi Sharma, Mr. Sanjaykumar Rameshbhai Bhalani and Mr. Jignesh B Rajpara to acquire 7,92,113 Equity Shares of Rs. 10 each representing 26% of the paid up equity voting share capital of the Target Company, at a price of Re. 1/- per Share ("Offer Price") payable in cash subject to the terms and conditions mentioned hereinafter (the "Open Offer" or "Offer"). There are no other individuals or other entities/ persons who are acting in concert with the Acquirers for the purpose of the Open Offer.

(b) The offer is being made to all the equity shareholders of the Target Company except the shareholders who are parties to the SPA and the persons deemed to be acting in concert with such selling shareholders.

(c) There are no partly paid up equity shares of the Target Company. There are no outstanding warrants or similar instruments issued by the Company.

(d) No approval from any bank or financial institutions is required for the purpose of this Open Offer. As on the date of DPS, no other statutory approvals are required to be obtained for the purpose of this Open Offer. The Open Offer would be subject to all the statutory approvals that may become applicable at a later date before the completion of the Open Offer.

(e) The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a conditional offer and the Acquirers will be obliged to acquire all the equity shares tendered in response to the Offer, subject to a maximum of 7,92,113 Equity Shares that are tendered in valid form in terms of the Offer subject to all the terms and conditions mentioned in this DPS and the Letter of Offer ("**LOF**") to be sent to the shareholders of the Target Company.

(f) This is not a competing offer.

(g) The Acquirers may withdraw the offer only in compliance with Regulation 23 of the SEBI SAST Regulations, 2011.

(E) The Acquirers currently do not plan to dispose off or otherwise encumber any asset of the Target Company in the next 2 years except in the ordinary course of business of the Company. The Acquirers undertake not to sell / dispose off or otherwise encumber any substantial asset of the Target Company for a period of 2 years except with the prior approval of the shareholders of the Target Company through Special Resolution in terms of Regulation 25(2) of the SEBI SAST Regulations.

(F) The Target Company does not have any subsidiary.

(G) Upon completion of this offer, assuming full acceptance, the public shareholding in the Target Company will fall below the minimum public shareholding requirement as per the Securities Contract (Regulations) Rules, 1957 as amended and the Listing Agreement entered into between the Target Company and the Stock Exchanges. However, the Acquirers undertake to take necessary steps to facilitate compliance of the Target Company with the relevant provisions of the Listing Agreement within the period mentioned therein.

(H) As indicated above, the Acquirers have entered into SPA on March 4, 2016 to acquire in aggregate 9,22,608 Equity Shares of Rs.10/- each constituting 30.28% of the paid-up equity and voting share capital of the Target Company with the selling shareholders. The condition stipulated in the SPA, the underlying agreement, meeting of which are outside the reasonable control of the Acquirers are as under :

- *The parties to the Agreement agree that in the event of non-compliance of any of the provisions of SEBI Takeover Regulations, this Agreement shall not be acted upon by any of the parties.*

II. BACKGROUND OF THE OFFER

(a) Mrs. Rashmi Ravi Sharma, one of the Acquirers, holds 6,25,000 Equity Shares in the Target Company constituting 20.52% of its paid-up capital. Apart from this, the Acquirers do not hold any shares in the Target Company.

(b) The Acquirers have entered into SPA on March 4, 2016 to acquire in aggregate 9,22,608 Equity Shares of Rs.10 each constituting 30.28% of the paid-up equity and voting share capital of the Target Company at a price of Re. 1/- per equity share payable in cash with the selling shareholders thereby triggering Open Offer under Regulation 3(1) and 4 of SEBI SAST Regulations.

(c) The Acquirers intend to gain control over the Target Company and make changes in the Board of Directors of the Target Company in accordance with the provisions of SEBI SAST Regulations.

(d) The main objects of the Target Company inter-alia includes carrying on the business of selling / purchasing, export / import and act as agents, representatives of manufacturers, dealers, merchants etc. and deal in goods, stores, consumable articles / merchandise or properties of any kind. The Acquirers, upon completion of the present open offer, intend to pursue these objects and may undertake new business with the approval of Shareholders of the Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and the proposed shareholding of the Acquirers is as under:

Details	No. of Shares	% to paid-up Equity
Shareholding as on the Public Announcement (PA) date	6,25,000	20.52
Shares agreed to be acquired under the SPA	9,22,608	30.28
Shares acquired between the PA date and the DPS date	NIL	N.A
Acquisition under Open offer	7,92,113	26.00
Post offer shareholding (*)	23,39,721	76.80

* *assuming full acceptance under the Open Offer*

Mrs. Rashmi Ravi Sharma holds 6,25,000 Equity Shares in the Target Company. Save for this and save for the Shares agreed to be acquired under the SPA dated March 4, 2016, the Acquirers do not hold any Equity Shares in the Target Company.

IV. OFFER PRICE

(a) The shares of the Target Company are listed on BSE and ASE.

(b) The Equity Shares of the Target Company was admitted for trading by BSE during September 2015. Since the date of listing, there have been no trading of the Equity Shares of the Target Company on BSE. The Equity Shares of the Target Company are also listed on Ahmedabad Stock Exchange (ASE). As per the information available, there have been no trading in the scrips of the Target Company on ASE since last one year. As such, the Equity Shares of CHPL Industries Limited are infrequently traded shares within the meaning of Regulation 2(j) of SEBI SAST Regulations during the 12 calendar months preceding the month in which Public Announcement is made at BSE / ASE.

(c) Justification of offer price

The offer price of Re. 1/- per Equity Share of the Target Company has been determined after considering the following in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations:

PARTICULARS	Price (Rs.)
1. Negotiated price	1.00
2. Volume weighted average price paid/payable for acquisitions during the 52 weeks preceding the date of public announcement	1.00
3. Highest price paid/payable for acquisition during the 26 weeks preceding the date of public announcement	1.00
4. Volume weighted average market price of shares for a period of 60 trading days immediately preceding the date of public announcement (where the shares are frequently traded)	N.A.
5. Fair Value determined in accordance with parameters of Regulation 8(2) (e)*	0.55
6. Highest of the above	1.00
7. Offer Price	1.00

* The fair value of Equity Shares is Re. 0.55 (Rupee Nil and Paise Fifty Five only) as certified by Mr. Vijay Mutha, Chartered Accountant, Proprietor, Vijay Mutha & Co., having their office at B-4, Shantiganga Apartment, Opp Railway Station, Bhayander East, Dist. Thane 401105 (Membership No. 39544); Tel: 022-28043131; vide their certificate dated February 29, 2016 keeping in view the Hon'ble Supreme Court's decision in the Hindustan Lever Employee's Union vs. Hindustan Lever Limited, 1995 (83 Com Case 30)

(d) There is no revision in offer price since the date of public announcement made on March 4, 2016. The offer price does not warrant any adjustment for corporate actions.

(e) In case the Acquirers acquire or agree to acquire whether by themselves or through or with persons deemed to be acting in concert with them any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition and would be notified to the shareholders. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.

(f) Subject to other Regulations, the Acquirers may, in terms of Regulation 18(4) of the SEBI SAST Regulations, make upward revision of the offer price at any time prior to the commencement of the last three working days before the commencement of the tendering period. Announcement of such revision would also be made in all the newspapers in which this DPS is made.

V. FINANCIAL ARRANGEMENTS

(a) Assuming full acceptance, the total fund requirements to meet this Offer is Rs. 7,92,113 (Rupees Seven Lakhs Ninety Two Thousand One Hundred Thirteen only).

(b) The Acquirers have adequate resources to meet the financial requirements of the Offer. The fund requirements will be met from own sources/Net Worth and no borrowings from Banks / FIs or Foreign sources such as NRIs or otherwise is envisaged by the Acquirers. The Acquirers hereby declare and confirm that they have adequate and firm financial resources to fulfill the total financial obligation under the Offer.

(c) In accordance with Regulation 17 of the SEBI SAST Regulations, the Acquirers have deposited Rs. 8,00,000/- (Rupees Eight Lakhs only) by way of cash, being over 100% of the entire amount of the consideration (assuming full acceptance by the shareholders) in an Escrow Account with ICICI Bank, Capital Market division, 1st floor, 122 Mistry Bhawan, Dinshaw Vachha Road, Backbay Reclamation, Churchgate, Mumbai- 400020 – with exclusive authority to operate the account in favour of Arihant Capital Markets Ltd., the Manager to the Offer. The Acquirers have duly empowered the Managers to the Offer to realise the value of the Escrow Account in terms of Regulation 21(1) of the SEBI SAST Regulations.

(d) Based on the above and in the light of the escrow arrangement, the Manager to the Offer is satisfied that firm arrangements for funds for payment through verifiable means have been put in place by the Acquirers to fulfill their obligations in relation to the Offer in accordance with the SEBI SAST Regulations.

VI. STATUTORY AND OTHER APPROVALS

(a) As on the date, no statutory approvals are required by the Acquirers to acquire the Equity Shares that are tendered pursuant to the Offer. However, the Offer would be subject to all statutory approvals that may become applicable at a later date.

(b) Non-resident equity shareholders who wish to tender their equity shares in the Target Company in this Offer will be required to submit all the applicable Reserve Bank of India (hereinafter referred to as "RBI") approvals that they would have obtained for acquiring, the equity shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirers reserve the sole right to reject the equity shares tendered in the Offer.

(c) In terms of Regulation 18(11) of the SEBI SAST Regulations, in the case of non-receipt of statutory approvals, SEBI has the power to grant extension of time for the purpose of making payment subject to, the Acquirers agreeing to pay interest to the Shareholders as may be specified by the SEBI.

(d) The Acquirers may withdraw the offer only in compliance with Regulation 23 of the SEBI SAST Regulations.

(e) As indicated above, the Acquirers have entered into SPA on March 4, 2016 to acquire in aggregate 9,22,608 Equity Shares of Rs.10/- each constituting 30.28% of the paid-up equity and voting share capital of the Target Company with the selling shareholders. The condition stipulated in the SPA, the underlying agreement, meeting of which are outside the reasonable control of the Acquirers are as under :

- *The parties to the Agreement agree that in the event of non-compliance of any of the provisions of SEBI Takeover Regulations, this Agreement shall not be acted upon by any of the parties.*

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Day and Date
Public Announcement Date	Friday, March 4, 2016
Detailed Public Statement Date	Monday, March 14, 2016
Filing of draft Letter of Offer (LOF) with SEBI	Monday, March 21, 2016
Last date for competing offer	Wednesday, April 6, 2016
SEBI observations on draft LOF	Monday, April 18, 2016
Identified Date (Identified date is only for the purpose of determining the shareholders to whom the LOF shall be sent)	Thursday, April 21, 2016
Date by which LOF will be despatched to the shareholders	Thursday, April 28, 2016
Last date by which the Board of Target Company shall give its recommendation	Tuesday, May 3, 2016
Issue Opening Advertisement Date	Wednesday, May 4, 2016
Date of commencement of tendering period (open date)	Thursday, May 5, 2016
Date of expiry of tendering period (closure date)	Wednesday, May 18, 2016
Date by which all requirements including payment of consideration would be completed	Wednesday, June 1, 2016

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LOF

1. The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism as provided under the SEBI SAST Regulations and the SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI.
2. The Acquirers have appointed Arihant Capital Markets Limited ('Buying Broker') for the Open Offer through whom the purchase and settlement of the Offer Shares tendered in the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Arihant Capital Markets Limited
1011, Building No. 10, Solitaire Corporate Park
Guru Hargovindji Road, Chakala,
Andheri (E) Mumbai – 400 093
Tel : 022-42254800; Fax : 022-42254880
e-mail : mbd@arihantcapital.com

3. As per the Stock Exchange mechanism, the tendering of Equity Shares (physical and demat) can be done only through registered stock brokers. The shareholders are therefore advised to open trading and/or demat accounts with such registered brokers for participating in the open offer, if they do not already have trading account.
4. All public shareholders who desire to tender their equity shares under the Open Offer would have to intimate their respective stock brokers ("Selling Broker") within the normal trading hours of the secondary market, during the tendering period.
5. Persons who have acquired Equity Shares but their names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
6. The detailed process of Stock Exchange will be provided in the Letter of Offer which shall be sent to all eligible public Shareholders of the Target Company.

IX. The detailed procedure for tendering the shares in the Open Offer will be available in the Letter of Offer that would be mailed to the shareholders of the Target Company as on the identified date.

X. OTHER INFORMATION

(a) The Acquirers accept full responsibility for the information contained in the Public Announcement / Detailed Public Statement and also for the obligations of the Acquirers as laid down in the SEBI SAST Regulations.

(b) Pursuant to Regulation 12 of the SEBI SAST Regulations, the Acquirers have appointed **Arihant Capital Markets Limited**, having office at 1011, Solitaire Corporate Park, Building No. 10, 1st floor, Guru Hargovindji Road, Chakala, Andheri (E), Mumbai – 400093; Tel:022-42254800; Fax:022-42254880 Email:mbd@arihantcapital.com as **Manager to the Offer**. The contact person is Mr. Amol Kshirsagar / Mr. Satish Kumar P.

(c) The Acquirers have appointed **Purva Sharegistry (India) Private Limited** as Registrar to the Offer having office at Unit No. 9, Shiv Shakti Industrial Estate, J R Boricha Marg, Lower Parel (East), Mumbai – 400011. Tel: 022-23012518; email: busicomp@gmail.com. The contact person is Mr. V B Shah

(d) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

MANAGER TO THE OFFER

ARIHANT capital markets ltd.

Merchant Banking Division
SEBI REGN NO.: INM 000011070
1011, Solitaire Corporate Park, 1st floor
Building No. 10, Guru Hargovindji Road
Chakala, Andheri (E), Mumbai - 400 093
Tel : 022-42254800/862; Fax : 022-42254880
Email: mbd@arihantcapital.com
Website: www.arihantcapital.com
Contact Persons: Mr. Amol Kshirsagar / Mr. Satish Kumar P.

Issued by Manager to the Offer on behalf of Mrs Rashmi Ravi Sharma, Mr. Sanjaykumar R Bhalani and Mr. Jignesh B Rajpara, the Acquirers

Place: Mumbai
Date: March 14, 2016